

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2
Supplementary List
IA (CA) No. 32/2023
In
CP No. 82/Chd/Hry/2021
(Disposed of)

IN THE MATTER OF:

Sahil Dhingra & Anr.

...Petitioners-Operational Creditors

Versus

Orient Craft Ltd. & Ors.

...Respondents-Corporate Debtors

Under Section: 9, IBC 2016
Rule: 11 NCLT 2016

Order delivered on 09.02.2024

CORAM:

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the : Mr. Raghav Kakkar, Advocate

Petitioner/Applicant

For the Respondent : Mr. Vaibhav Sahni, Advocate for Respondent
No. 2.

ORDER

IA (CA) No. 32/2023

It is stated by learned counsel for the applicant at this stage he is not pressing this IA. List the matter on 13.02.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)